

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

15.

IA-2978/2023 in C.P.(IB)/2176(MB)/2019

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 19.07.2023

NAME OF THE PARTIES:

Punjab National Bank

Vs

J- Marks Exim (India) Pvt. Ltd.

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016

ORDER

1. Mr. Prakhar Tandon i/b Mr. Agam H. Maloo, Ld. Counsel for the Applicant present.
2. This is an Application seeking rectification of typographical mistakes in the order dated 19.04.2023. This Bench has perused the records and finds that necessary order needs to be passed. Accordingly, the following order is passed to rectify the mistakes as pointed out in the Application.
 - a. On page 1 under the heading 'Appearances', the recorded appearances shall be substituted by the following:

"For the Applicant/RP in IA(IBC) no. 1576(MB) of 2021: Adv. Rohit Gupta a/w Adv. Prakhar Tandon, Adv. Agam H. Maloo and Adv. mahma Shah i/b Intralegal"

"For the Applicant/RP in IA(IBC) no. 333(MB) of 2021: Adv. Prakhar Tandon i/b Adv. Agam H Maloo".



: 2 :

- b. At page 2, para 2.1 third line, the number "25.05.2020" shall be replaced by the number "26.05.2020".
- c. At page 3, third line, the number "19.06.2022" shall be replaced by the number "19.06.2020".
- d. At page 3, para 2.6, third line, the number "16.12.2020" shall be replaced by the number "06.12.2020".
- e. At page 4, first line, the number "08.02.202" shall be replaced by the number "08.02.2021".
- f. At page 8, below para 5, the existing table shall be replaced by the following table with full contents:

| <i>Sr. No.</i> | <i>Nature of Creditors</i> | <i>Amount Claimed (in Lakhs)</i> | <i>Amount Admitted (in Lakhs)</i> | <i>Amount provided in the Plan (in Lakhs)</i> | <i>Amount provided to the amount claimed (in %)</i> |
|----------------|--|----------------------------------|-----------------------------------|---|---|
| 1. | <i>Secured Financial Creditor (who voted in favour of the Resolution Plan)</i> | 340,52,12,136 | 251,75,27,934 | 8,67,28,414 | 2.547 |
| 2. | <i>Unsecured Financial Creditor</i> | 9,52,01,131 | 7,45,29,471 | 5,00,000 | 0.665 |
| 3. | <i>Operational Creditors</i> | 80,03,49,292 | 79,96,68,209 | 18,71,586 | 0.234 |
| 4. | <i>Other Creditors</i> | | | | |
| 5. | <i>Workmen and Employees</i> | | | | |

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: 3 :

| | | | | | |
|--------------------|----------------------|----------------------|----------------------|--------------------|--------------|
| 6. | Statutory Dues | | | | |
| 7. | Other Debts and Dues | | | | |
| Grand Total | | 428,07,62,559 | 339,17,25,614 | 8,91,00,000 | 2.081 |

3. Rest of the order remains unchanged.
4. This order shall form part of order dated 19.04.2023 and shall be read accordingly.
5. With the foregoing, IA-2978/2023 disposed of.

Sd/-
PRABHAT KUMAR
Member (Technical)



Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Certified True Copy
Copy Issued "free of cost"
On 11.8.2023

P. S. Sonawane
Deputy Registrar 11.8.2023
National Company Law Tribunal, Mumbai Bench
(D-11888) 11/8/23